NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.85/(MAH)/2010 CA No.93/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2017

NAME OF THE PARTIES: Mr. Rasik Zumberlal Luniya & Ors.

V/s.

M/s. Anand Shelters Developers And Builders Pvt. Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Deepak D. Deshpande Advocate for Applicants.

(Original Petitioners) OSYOVI2014

2) Minalyhi Nimbabar Advocate for Respondents invinbalar.

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ORDER C.A. No. 93/2017 in T.C.P. No. 85/397-398/CLB/MB/CG/2010

- From the side of the Applicant M.A. No. 93/2017 is mentioned for "Admission".
 However, from the other side it is informed that since the Application is served on 10.03.2017, hence seeking time to file Reply. Granted.
- Prima facie it transpired that this Application is in respect of an Order passed by the erstwhile CLB in C.P.85/397-398/CLB/MB/2008 dated 08.10.2013.
- The Registry is therefore yet to report whether CP 85/2010 is still alive and pending for disposal and whether the file has been transferred from the erstwhile CLB to NCLT Records.
- The Respondents are directed to file Reply on or before 02.05.2017, a copy in advance to be served on the other side. Thereafter, Rejoinder can be filed on or before 20.05.2017.
- The CP is now listed for hearing after Summer Vacation on 12.06.2017.
 This Schedule is duly communicated to both the sides.

M.K. Shrawat Member (Judicial)

Dated: 03.04.2017